

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3415 of 2021

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Sachin Kumar Mehta ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Ashok Kumar Singh, Advocate

For the Opposite Party : Mr. Santosh Kumar Shukla, A.P.P.

For the Informant : Mr. Nawin Kumar, Advocate

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2/25.03.2021 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Barhi P.S. Case No. 485 of 2020.

It has been alleged that the petitioner as well as his brother have enticed away the daughter of the informant with an intention to marry her.

In the statement under Section 164 Cr.P.C. of the victim, she has stated that she had gone with the petitioner as well as his brother and had stayed at a place for 2-3 days. In the said statement, she has not alleged any sexual advancement made by the petitioner or his brother. The petitioner appears to be in custody since 07.12.2020.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1<sup>st</sup> class, Hazaribag in connection with Barhi P.S. Case No. 485 of 2020.

(Rongon Mukhopadhyay, J)